Court No.3.

#### **HIGH COURT OF SIKKIM**

Record of proceedings through Video Conferencing

# Crl Rev.P. No.03 of 2020

STATE OF SIKKIM THROUGH VIGILANCE DEPARTMENT

.... PETITIONER

**VERSUS** 

ASAL KUMAR THAPA & ORS.

.... RESPONDENTS

Date:15.10.2020

**CORAM** 

# HON'BLE MR. JUSTICE BHASKAR RAJ PRADHAN, J.

For Petitioner : Dr. Doma T. Bhutia, Public Prosecutor.

Mr. S. K. Chettri, Additional Public Prosecutor.

For Respondents:

Mr. Ajay Rathi, Advocate,

No. 1, 2 and 3.

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#### I.A. No.02 of 2020

This is an application for placing on record the charge sheet as well as the statements recorded under Section 161 of the Code of Criminal Procedure, 1973 of prosecution witnesses before the learned Special Judge. Considered. The application is allowed. The documents are taken on record. The application is disposed of.

### Crl Rev.P. No.03 of 2020

Heard Dr. Doma T. Bhutia, learned Public Prosecutor assisted by Mr. S. K. Chettri, learned Additional Public Prosecutor and Mr. Ajay Rathi, learned counsel for the respondent nos. 1, 2 and 3.

Order reserved.

Judge